

of exercise of option in the first instance, the entire matter since had to be taken up with the Union Public Service Commission with a view to assessing the suitability of the incumbents for the upgraded posts.

Provision of Telephone Facilities in the Remote Village of M.P.

5510. SHRI SUBHASH YADAV: Will the Minister of COMMUNICATIONS be pleased to state the salient features of the schemes formulated by Government to provide telephone facilities in remote villages of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): All remote villages situated beyond a radial distance of 40 Kms. from an existing telephone exchange are entitled to provision of Telephone facility provided the anticipated revenue is at least 10 per cent of annual recurring expenditure (A.R.E.) in hilly areas 15 per cent of A.R.E. in backward areas and 25 per cent of A.R.E. in other (ordinary) areas.

Indian Books Published in Moscow

5511. DR. VASANT KUMAR PANDIT: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that there are 200 Indian books published in Moscow;

(b) the titles of the books published and the Indian languages in which books published; and

(c) the amount of royalty paid by Soviet Union, to whom it was paid and whether prior permission of the Government was sought, if not, the reason therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a), (b) and (c): Foreign publishers desirous of publishing Indian books directly get in touch with the Indian Copyright owners and settle the terms. Prior permission of the Government is not

necessary for publication of books abroad. Government do not, therefore, have information regarding the Indian books published in USSR or the royalty payments therefor.

सहायता प्राप्त स्कूलों के लिए दिल्ली शिक्षा नियम

5512. श्रीमती बिद्यावती चतुर्वेदी: क्या शिक्षा और समाज-कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या दिल्ली में सहायता प्राप्त स्कूल दिल्ली शिक्षा अधिनियम के अन्तर्गत बनाए गये नियमों का पूरी तरह से पालन करते हैं और क्या ये नियम उन पर अनिवार्य रूप से लागू होते हैं; और

(ख) दिल्ली प्रशासन को ऐसे कौन-से अधिकार दिये गये हैं जिसके अन्तर्गत वह ऐसे सहायता-प्राप्त स्कूलों को इन नियमों का पालन करने के लिए बाध्य कर सकते हैं, जो उनका उल्लंघन करते हुए पाये जायें?

शिक्षा और समाज कल्याण मंत्री (श्री एस. बी. चव्हाण): (क) जी, हाँ।

(ख) दिल्ली स्कूल शिक्षा अधिनियम, 1973 तथा उसके अन्तर्गत बनाए गये नियमों के उपबन्धों के उल्लंघन के मामले में, शिक्षा निदेशक, दिल्ली प्रशासन को, अधिनियम की धारा 20 तथा नियमावली के नियम 69 के अन्तर्गत कार्रवाई करने का अधिकार प्राप्त है।

Cottage Match box manufacturing unit in cooperative Sector

5513. SHRI K. T. KOSALRAM: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) the number of cooperative societies in the country having members of cottage match-box manufacturing units; and

(b) the assistance which has been given to them to market the products manufactured by the Members?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) 220 cooperative societies of cottage match units are functioning under the aegis of Khadi and Village Industries Commission in the country.

(b) The Government of Tamil Nadu is making necessary arrangements to market the products of members of cooperatives through Industrial Service Cooperative Societies. In the case of others, marketing is undertaken either by the manufacturing societies themselves or through Khadi Gramodyog Bhavans or other marketing outlets recognised by the Khadi and Village Industries Commission.

Allotment of Foodgrains for riot affected area of Tripura

5514. SHRI AJOY BISWAS: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether it is a fact that the Raghavan Committee recommended 25 thousand tonnes of rice for the relief work towards riot affected people of Tripura;

(b) whether it is also a fact that Central Government have allotted only 10 thousand tonnes of rice for Tripura so far;

(c) whether Government propose to allot the remaining 15 thousand tonnes rice as per recommendations of Raghavan Committee; and

(d) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) Yes, Sir.

(b) to (d) Government have decided to allot a quantity of 20,000 MTs.

Demolition of the Construction on the Self-sufficiency in food crop

5515. SHRI NIREN GHOSH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the land of 25,000 families of farmers was notified for acquisition in 1959;

(b) whether these lands were acquired and the farmers paid compensation;

(c) if not, whether DDA proposes to demolish their houses after 20 years;

(d) whether residential plots given to the landless and harijans in this area under the 20 point programme would be demolished; and

(e) what is the rate of compensation per square yard at the market rate or on what basis?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Delhi Administration has reported that land measuring 34070 acres was notified under Section 4 of the Land Acquisition Act, 1894 on 13-11-1959. It is not possible to indicate the exact number of families of farmers involved.

(b) For the lands subsequently acquired, compensation was assessed/announced/paid in accordance with the provisions of the Land Acquisition Act, 1894.

(c) The DDA have intimated that while finalising the acquisition proceedings, built up areas within 'Lal Dora' are excluded from the award. As per Govt policy all unauthorised colonies in Delhi, including those within and outside the 'Lal Dora' of villages are to be considered for regularisation covering residential and commercial structures constructed therein upto 30th June, 1977 and 16th February 1977, respectively, after fitting them in lay-out plan, keeping clear space for roads and other com-